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“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान ( बिना डाक टिकट ) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 466 ]

रायपुर, शुक्रवार, दिनांक 11 सितम्बर 2015— भाद्रपद 20, शक 1937

HIGH COURT OF CHHATTISGARH BILASPUR

Bilaspur, the 11th September 2015

NOTIFICATION

No. 7259/R. G./2015. — In exercise of the powers conferred under Articles 225 & 227 of the Constitution of India, the High Court of Chhattisgarh hereby frames Rules 387(A) in the High Court of Chhattisgarh Rules, 2007, which shall come into force from the date of publication in the Chhattisgarh Gazette :-

1. Rule 387(A) of High Court of Chhattisgarh Rules, 2007 is framed as under :-

“387 (A). Collection of Fees by stamps.

- (i) All court fees chargeable under the Court Fees Act, 1870 shall be collected by stamps.
- (ii) The stamps used to denote any fee chargeable under the Court Fees Act, 1870, shall be impressed or adhesive, or partly impressed and partly adhesive;

“Stamp” means any mark, seal or endorsement by any agency or person duly authorized by the Appropriate Government, and includes an adhesive or impressed stamp for the purpose of court fee chargeable under this Act.

Explanation :- “impressed stamp” includes impression by a franking machine or any other machine, or a unique number generated by e-stamping or similar software.”

By order of Hon'ble the High Court,  
ARVIND SINGH CHANDEL, Registrar General.